

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
**(Through Hybrid Mode)**

**Item No.131**

**1578/2023, 1579/2023, 2526/2023**

**In**  
**CP(IB) No. 281/Chd/Pb/2019**  
**(Admitted)**

**IN THE MATTER OF:**

**Ricela Health Food Ltd.**

**..Petitioners/Financial Creditors**

**Vs.**

**Evershine Solvex Pvt. Ltd.**

**..Respondent/Corporate Debtor**

**Under Section: 9, 43(1) r/w Sec 44(1), 66(1) IBC 2016.**

**Rule: 11 NCLT Rules, 2016**

**Order delivered on 29.01.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned  
to 06.03.2024.

Sd/-

**Court Officer**